

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.12 – IA/343(AHM)2024
ITEM No.13 – IA/347(AHM)2024 in Cont. Pet./19(AHM)2023 & Cont. Pet./20(AHM)2023
in IA 419 of 2017
ITEM No.14 – Intervention.A/5(AHM)2024 in Cont.P/5(AHM)2024
ITEM No.15 – Intervention.A/4(AHM)2024 in Cont.P/6(AHM)2024
in
CP(IB) 40 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Essar Steels Ltd

.....Applicant

.....Respondent

Order delivered on: 20/02/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Deepak Khosla, Adv.

ORDER

IA/343(AHM)2024, IA/347(AHM)2024 in Cont. Pet./19(AHM)2023 & Cont. Pet./20(AHM)2023 in IA 419 of 2017, Intervention.A/5(AHM)2024 in Cont.P/5(AHM)2024 & Intervention.A/4(AHM)2024 in Cont.P/6(AHM)2024

When matter reached for hearing it was 4.55 p.m., hence, Ld. Counsel for the applicant requested for adjournment as he had to argue the matter in detail. Due to paucity of time, and keeping in view of the large matters coming up the next day, list for further consideration on 22.02.2024 after completion of company matters.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)